

ITEM NO.8 Court 3 (Video Conferencing) Corrected
SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 1995/2020

(Arising out of impugned final judgment and order dated 03-12-2019 in SPLA No. 550/2019 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SUNIL KUMAR YADAV & ORS. Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.19039/2020-EXEMPTION FROM FILING O.T. and IA No.19038/2020-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and applications for impleadment/intervention)

Date : 26-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT

HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Fuzail Ahmad Ayyubi, AOR

For Respondent(s) Dr. Brij Bhushan K. Jauhari, Adv.
MR. Harsh Mahan Adv.
Mr. Atul Mahan, Adv.
Mr. O. P. Singh, Adv.
Ms. Purnima Jauhari, AOR

Dr. Vinod Kumar Tewari, Aor

Mr. Kausar Raza Faridi, Aor
Mr.Prashant Shukla Adv
Mr..Shahbaaz Jameel Adv

Mr.Abdul Gaffar, Adv
Mr. Sunil prem Lalla adv.
Mr.C.Atiqur Rahman Siddique adv.
Mr. Satish Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Permission to file SLP is granted.

Heard Mr. Kapil Sibal, learned Senior Advocate.

It is accepted that in terms of the order dated 02.11.2018, the amount deposited towards prescribed fees have been refunded to the concerned candidates.

We have gone through the instant matter.

We see no reason to interfere. The Special Leave Petition is dismissed.

Pending applications, if any, shall stand disposed of.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER